

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

DA- 2062/95

Date of decision 3-11-1995

Hon'ble Shri N.V. Krishna, Acting Chairman
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dr. Mukesh Kalra
R/O A-1/16, Mianwali Nagar,
New Delhi-110041

... Applicant
(By Advocate Sh. J.L. Kalra)

Vs.

Union of India
Through : The Secretary
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.

... Respondent

ORDER (JHAL)

(Hon'ble Sh. N.V. Krishna, Acting Chairman)

We have heard him. The applicant, ~~is~~
admittedly was selected as a candidate for appointment
to the post of Assistant Professor(Orthopaedics)
Rehabilitation after selection by the UPSC. His
grievance is that the word 'Rehabilitation' to the post
of Assistant Professor(Orth.) is superfluous and the
same be deleted. He states that representation has
been filed and no reply has been given. We are
unable to understand how this is service grievance.
If the applicant had ^a grievance that such a post does
not exist, he should not ^{have} applied for the post at all.
In the circumstances, application is dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

N.V. Krishna
3.11.95
(N.V. Krishna)
Acting Chairman

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